

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 916  
T.A. No.

1989

DATE OF DECISION 25.7.1989.

Shri S.S. Bhatia

Applicant (s)

Shri V.P. Gupta

Advocate for the Applicant (s)

Versus

UOI & Ors.

Respondent (s)

Shri Jit Raj, Asstt. Head

Clerk in the office of Res. 1 Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.Srinivasan, Member (A)

The Hon'ble Mr. T.S. Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(delivered by Shri P.Srinivasan, Member).

This application has come up for admission before us with notice to the respondents. Shri V.P. Gupta, learned counsel for the applicant is present. Shri Jit Raj, Assistant Head Clerk in the office respondent No. 1, present for the respondents, prays for time to file reply to the application.

We decline this request and proceed to hear the parties.

2. In the application, the applicant, who is working as a Workshop in charge, Science Centre-cum-Workshop No. 2, Directorate of Education in the Delhi Administration, complains that he has not been promoted to selection grade even though he passed the eligibility condition for

the same long ago. Shri Gupta explained to us that under the

P. S. Oberoi

normal rules on the subject, a person who completes three fourth of the span of his pay-scale without any promotion, he should be considered for promotion to selection grade. The applicant completed three fourth span of his pay scale in 1978. He further explained that in respect of categories of officials like the applicant, the Directorate of Education, Delhi Administration had made a reference to the Under Secretary, Government of India, Ministry of Human Resource Development suggesting the creation of selection grade posts to relieve stagnation. The said letter was dated 8.6.1987 and was followed by repeated reminders. One such reminder which appears at page 11 of the application is dated 5.9.1988. The matter is still pending without any decision.

3. Shri Jit Raj informs us that the Directorate of Education has referred the matter to the Chief Secretary, Delhi Administration for advice and further action and that the matter is still pending in that office.

4. In the light of the facts mentioned before us by both parties, we feel that this application can be disposed of at this stage itself with appropriate directions. We, therefore, direct the respondents to dispose of the claim of the applicant and of persons similarly situated for creation of selection grade posts <sup>and</sup> for their promotion to such posts, which is pending for a long time, within a period of three months

from the date of receipt of this order. When a claim is made by an official and is recommended by the officer under whom he is working, the Government should not take such a long time to decide the issue.

5. The application is disposed of on the above terms, leaving the parties to bear their own costs.

T.S. Oberoi  
(T.S. Oberoi)  
Member (J)

P. Srinivasan  
(P. Srinivasan)  
Member (A)  
25/7/89